

12.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th January, 1976, considered and agreed to the following amendment made by the Lok Sabha at its sitting held on the 12th January, 1976, in the Sales Promotion Employees (Conditions of Service) Bill, 1976:—

Clause 1

That at page 1, line 4,—

for "1975" substitute "1976"'

- (ii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th January, 1976, agreed without any amendment to the Election Laws (Extension to Sikkim) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 12th January, 1976.'
- (iii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th January, 1976, agreed without any amendment to the Imports

and Exports (Control) Amendment Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 13th January, 1976.'

- (iv) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th January, 1976, agreed without any amendment to the Burmah Shell (Acquisition of Undertakings in India) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 16th January, 1976.'
- (v) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Unit Trust of India (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 16th January, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (vi) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Motor Vehicles (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 19th January, 1976.'